

ITEM NO.1

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 875/2024

ARUN RAMESHCHAND ARYA

Petitioner(s)

VERSUS

PARUL SINGH

Respondent(s)

[WITH MEDIATION REPORT]
(IA No. 74089/2024 - STAY APPLICATION)

Date : 10-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Rajiv K.Garg, Adv.
Mr. Ashish Garg, Adv.
Mr. Lalit Nagar, Adv.
Mr. T. L. Garg, AOR

For Respondent(s) :Mr. Himanshu Shekhar, AOR
Mr. Parth Shekhar, Adv.
Mr. Shubham Singh, Adv.
Ms. Ambali Vedasen, Adv.
Mr. Youkteshwari Prasad, Adv.
Mr. Mata Prasad Pathak, Adv.
Mr. Mukesh Kumar Verma, Adv.
Mr. Ugranath Kumar, Adv.
Mr. Mohan Dattatraya Armakar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The only issue which survives for consideration is the transfer of share of the petitioner in a property, which was purchased in the joint name of the petitioner and the respondent and as to whether the petitioner would transfer his rights in that property in favour of the respondent.

Learned counsel for the petitioner submits that the petitioner is ready to transfer his share unconditionally. He prays for and is granted a week's time to file an appropriate affidavit in that regard.

The respondent will also file an affidavit that after the transfer of the share of the property by the petitioner in favour of the respondent, she will not make any further demand.

Let this petition be listed again on 28.02.2025.

On the said date both the parties may either appear in-person or through video conferencing.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER